NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.A. No. 15/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2016

NAME OF THE PARTIES:

Shri. Rajiv Garg

V/s.

M/s. Siti Cable Network Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 58, 59 of the Companies Act, 2013

S. No. NAME DESIGNATION SIGNATURE

RANSEEV. P. CARVALHO a/w Manali Kshirsagar

1/6 Almr Legal for Respondent Time

Vishnu. Peri i/b Phru & Co

[Adv for Appellant]

Order Company Appeal No. 15/58,59/CLB/MB/MAH/2016

Petitioner Counsel has asked for inspection of the documents referred in the reply which are not annexed to the reply filed by them. Respondents side agreed to provide inspection of the documents referred in the reply, accordingly, this Bench, hereby directs the Respondents to provide inspection to the Petitioners in 15 days thereafter.

List this matter for Final hearing on 10.11.2016.

sd/-B.S.V. PRAKASH KUMAR Member (Judicial)